

CLOR No.01/19 (Closure Report)
DI CT11-000187-2019
CBI vs. Maneka Gandhi and Others

AJAY KUMAR KUHAR
Special Judge (PC Act) CBI-09)
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi

The matter was listed for hearing on 04/042020. The matter was adjourned for to 11.5.2020, 09.6.2020, 08.7.2020 and thereafter, for today i.e. 10.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App., in view of the Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.7.2020 and Circular no. E-8051-8130/comp/RADC/ND Dt.03/08/2020 of Ld. District and Sessions Judge –cum-Special Judge,CBI (P C Act),RADC,New Delhi.

10.8.2020 (Proceeding through VC on CISCO WEBEX)
Present: Sh. Pankaj Gupta, Learned Senior PP for the CBI.

The matter was listed today for report from the CBI with regard to the Sanction under Section 19 of PC Act qua Ms. Maneka Gandhi and Dr. F.U.Siddiqui.

Sh. Pankaj Gupta, Ld. Sr. PP submits that he will verify from the office about the report qua sanction and inform the court accordingly. Let the report be awaited.


Sh. Brijesh Andani, Reader of the court has informed that an application for removing typographical error in the order dated 04/02/2020 was moved by the complainant Sh. V. M. Singh. This application will be considered on the NDOH as I am not having the court file.

Notice be also issued to the complainant Sh. V. M. Singh for the NDOH with direction to upload the copy of the said application online at the court email i.e. readercbi09radc@gmail.com.

Matter be listed on **30.9.2020**.



Scanned signed copy of the order be sent to the Computer branch, RADC for uploading it on official website. Hard copy of the Order-sheet will be placed on record on resuming of the regular functioning of courts.


10-8-2020
AJAY KUMAR KUHAR
Special Judge (PC Act) CBI-09
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi
(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 10.8.2020 (SR)

CC No.257/19
CNR No. DL CT11-000989-2019
CBI vs Satyender Kumar Jain & Ors.

The matter was listed for hearing on 013/042020. The matter was adjourned for to 11.5.2020, 09.6.2020, 08.7.2020 and thereafter, for today i.e. 10.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App., in view of the Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.7.2020 and Circular no. E-8051-8130/comp/RADC/ND Dt.03/08/2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (P C Act), RADC, New Delhi.

10.8.2020 (Proceeding on CISCO WEBEX)
Present: Sh. Pankaj Gupta, Learned Senior PP for CBI.
All accused on bail in person.
Sh. Bhavook Chauhan, Ld. Counsel for A1 and A2.
Dr. Sushil kumar Gupta, Ld. Counsel for A3, A4,A5,and A6

An application under Section 91 Cr.PC and an application for Dropping the Proceedings filed by A-1 Satyender Kumar Jain are pending. Reply to the respective application has already been filed by the CBI.

The proceedings are conducted through Video Conferencing in the present case therefore, learned counsels for the applicants are asked to send the soft copy of the application on the email of the court i.e. readercbi09radc@gmail.com. The learned Senior PP is also requested to send the reply on the same email of the court.

Another application was filed by A-1 Satyender Kumar Jain for the seeking permission/ No Objection for renewal of his Passport. Reply to this application has not been filed. Learned counsel for the applicant has been asked to send the soft copy of the application on the email of the court i.e.




readercbi09radc@gmail.com and a copy of the application to learned Senior PP for the CBI.

CBI shall file the reply to the said application on the email of the court i.e. readercbi09radc@gmail.com and send a copy of the reply to the learned counsel for the applicant/A-1. The hard copy of reply shall be filed when the regular functioning of courts resumed.

Matter be listed for **21.9.2020** for consideration of all the pending applications.

Scanned signed copy of the order be sent to the Computer branch, RADC for uploading it on official website. Hard copy of the Order-sheet will be placed on record on resuming of the regular functioning of courts.


10.8.2020
AJAY KUMAR KUHAR
Special Judge (PC Act) CBI-09
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi
(AJAY KUMAR KUHAR)
ASJ/Special Judge (PC Act)
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi. 10.8.2020 (SR)

AJAY KUMAR KUJAR
Special Judge (PC Act) CBI-09)
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi

SC No.5/19
CNR No. DLCT11-00512-2019
FIR No.04/2015
P. S. Sarojini Nagar

State v Dr. Shashi Tharoor

The matter was listed for hearing on 013/042020. The matter was adjourned for to 11.5.2020, 09.6.2020, 08.7.2020 and thereafter, for today i.e. 10.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App., in view of the Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.7.2020 and Circular no. E-8051-8130/comp/RADC/ND Dt.03/08/2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (P C Act), RADC, New Delhi.

10.8.2020 (Proceeding through VC on CISCO WEBEX)
Present: Sh. V. K. P. S. Yadav, ACP, Crime Branch, SIT Member.
Sh. Vikas Pahwa, Ld. Sr. Advocate for the accused
Dr. Shashi Tharoor with learned counsels Sh. Gaurav Gupta and Sh. Swastik Dalai.

The matter is at the stage of arguments on Charge. Sh. Vikas Pahwa, learned senior advocate has informed that the order dated 30.01.2020 passed by this court whereby the application of the accused moved under Section 91 Cr.PC was dismissed, has been challenged before the Hon'ble High Court and the matter is listed now for hearing on 18.9.2020.

The learned Counsel for accused has also informed the court that an application for direction to Investigating Agency to take necessary steps for preserving the Twitter account/Tweets of the deceased was moved on the previous date of hearing i.e. 24.02.2020 which is pending.




DL-00036

Sh.V. K. P. S. Yadav, ACP, I.O.of the case submits that the reply to this application has already been filed. But the order-sheets do not indicate this.

In any case, since the hearing is taking place through Video Conferencing, learned Counsel for the accused has been asked to send a soft copy of the application at the official email ID of this court i.e. readercbi09radc@gmail.com and Sh. V. K. P. S. Yadav, ACP the I.O.is also being asked to send a copy of the reply to the application at the email of this court and a copy to the learned counsel for the accused.

Matter be now listed for consideration of this application only on **24.8.2020 at 11.00 am**. Matter will be taken up through Video Conferencing in case normal functioning of the court is not resumed

Scanned signed copy of the order be sent to the Computer branch, RADC for uploading it on official website. Hard copy of the Order-sheet will be placed on record on resuming of the regular functioning of courts.


10.8.2020
AJAY KUMAR KUHAR
Special Judge (PC Act) CBI-09
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi

(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi. 10.8.2020(SR)